

S U P R E M E                    C O U R T   O F       I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3244/2009

(From the judgement and order dated 21/01/2009 in                    CRLA No.  
894/2005 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

KAMAL SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for bail)

Date: 07/04/2010                    This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI  
HON'BLE MR. JUSTICE J.M. PANCHAL

For Petitioner(s)

Mr.    Sushil Kumar, Sr. Adv.  
Mr.    Aditya Kumar, Adv.  
Mr.    Vinay Arora, Adv.  
Mr.    Anmol Thakral, Adv.  
Mr.    Sudarshan Singh Rawat, Adv.

For Respondent(s)

Mr Rao Ranjit, Adv.

UPON hearing counsel the Court made the following  
O R D E R

List the matter on 20th July, 2010 as first  
item.

In            the            meanwhile,            record            be            summons  
telegraphically.

(KALYANI GUPTA)  
SR. P.A.

(VINOD KULVI)  
COURT MASTER